

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

DATED 8TH MARCH,2002

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PETITION No.4 OF 2002
(with M.A.No.13 of 2002)

Voluntary Organisation in Interest
of Consumer Education (VOICE)

... Petitioner

Vs.

Bharat Sanchar Nigam Limited

...Respondent

BEFORE:

**HON'BLE MR. JUSTICE SUHAS C. SEN,
CHAIRPERSON**

**MR.R.U.S.PRASAD, MEMBER
MR.P.R.DASGUPTA, MEMBER**

For Petitioner

:Mr.Rajan Khosla,Advocate

Mr.H.K.Awathi,Representative

For Respondent

:Mr. Maninder Singh with

Mr. Ankur Talwar,Advocates

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ORDER

The Petitioner has filed a Miscellaneous Application No.13 of 2002 for grant of exemption from payment of court fee. The application is allowed.

This Petition is essentially directed against implementation of incentive scheme for employees of the respondents. We do not see how such a scheme can be stopped by this Tribunal. This Petition is beyond the jurisdiction of this Tribunal. The Petition is

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dismissed. The Petitioner is at liberty to challenge the same in any other forum, if so advised in accordance with law.

.....J
(Suhas C. Sen)
Chairperson

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(R.U.S. Prasad)
Member

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(P.R. Dasgupta)
Member